

To specifically reduce numbers of undertrials in prisons which constitute the majority of inmates, an advisory dated 17.01.2013 has been issued on use of Section 436A of the Cr.P.C to reduce overcrowding of prisons by way of taking up cases for review of those undertrials who have already spent more than one fourth of their likely sentence, educating undertrial prisoners on their rights to bail etc. The advisory can be accessed through the link <http://mha.nic.in/pdfs/AdvSec436APrisons-060213.pdf>

Daman Ganga River Conservation Plan

383. SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the action taken as on date by Daman and Diu Union Territory administration for preparing a comprehensive proposal for Daman Ganga river under National Conservation of River Plan to ambit pollution from this river;

(b) whether the Union Territory administration has received any communication from Ministry of Environment and Forests in this regard and if so, what further action has been taken in this regard; and

(c) by when the Union Territory administration would submit a proposal to Ministry of Environment and Forests in this regard along with specific time-limit?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. Ministry of Environment and Forests *vide* their letter dated 06.02.2013 addressed to the UT Administration of Daman and Diu have provided revised guidelines for abatement of pollution in Daman Ganga River under National River Conservation Plan to facilitate formulation of requisite proposals. The Ministry of Home Affairs has issued necessary directions to the UT Administration.